

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of January, 2020 (20.1.2020 to 24.1.2020)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
21.1.2020 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	335/TL/2019	UPCL	Petition under Sections 14, 15 and 79(1) (e) of the Electricity Act, 2003 for grant of Transmission Licence to Udupi Kasargode Transmission Limited.
	2.	409/TL/2019	WRSSXXI TL	Petition under Sections-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Grant of Transmission License to WRSS XXI (A) Transco Limited.
	3.	38/MP/2016	LBPL	Petition under Sections 79(1) (c) read with 79(1) (f) and 79 (1) (k) of the Electricity Act, 2003 inter alia seeking a declaration that the factors/ events namely delay in forest clearance of land for main plant cancellation of allocated coal block to the Petitioner, non-signing of Fuel supply agreement delay in acquisition /procurement of land for main plant, delay in approval of Land for Ash Pond by state of Odhisa, delay in clearance for construction of dedicated transmission line from Ministry of Power in the construction of the 2 x 660 MW Coal based thermal Power Plant located in Dhenkenal District Odisha for Force majeure events under BPTA dated 24.2.2010 seeking extension of time period for achieving the Commercial Operation date of the project and other consequential reliefs under the BPTA dated 24.2.2010.
	4.	55/MP/2015	JIPTL	Petition for relinquishment of the long term open access under the Bulk Power Transmission Agreement dated 13.5.2010 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter- State Transmission and related matters) Regulations, 2009.
	5.	168/MP/2019	CGPL	Petition, under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.4.2007 and Clause 4.7 of the Competitive Bidding Guidelines and order dated 17.9.2018 in Petition No. 77/MP/2016.
	6.	351/MP/2018 alongwith I.A.No.4/2020	CEPL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1 and in terms of the directions issued by the Central Government vide its notification dated 27.08.2018 for allowing pass through of additional expenditure incurred by the generator on account of events pertaining to change in law in an expeditious manner (Interlocutory application seeking payment of Rs. 479.83 Crores, the amount pending qua the Change in Law events, in terms stated in the present application).
	7.	380/MP/2018	ITPCL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 12.12.2013 executed between the Petitioner and the Respondent for claiming compensation on account of events pertaining to change in law.
	8.	90/MP/2019	SPGCL	Petition under Clauses 12 and 13 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism And Related Matters) Regulations, 2014 as amended from time to time read with Regulations 2(1) (ff) and (gg) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 for waiver of violation and additional DSM charges on account of Force Majeure.
	9.	81/MP/2019	CWRTL	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 inter-alia seeking a declaration that factor/event, namely, direction of Power Grid Corporation Limited to re-route the LILO of one circuit of 765 kV D/C Aurangabad-Padghe Transmission Line at Shikarpur GIS, is a Force Majeure event under the TSA dated 24.6.2015 and further seeking extension of time period

			for achieving the SCOD of the Project under Article 4.4.2 of the TSA and other consequential reliefs.
10.	395/MP/2018	PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 4.8.2016, executed between the Parampujya Solar Energy Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST laws.
11.	388/MP/2018	WSMPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 22.9.2016, executed between Wardha Solar (Maharashtra) Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of Change in Law events due to enactment of the GST laws.
12.	21/MP/2019 alongwith I.A.No.14/2019	AREPRL	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 seeking extension of SCOD of the Project due to occurrence of force majeure events covered under Article 11 of the TSA dated 10.1.2018 executed between the Petitioner and Respondent No. 1 M/s FBTL and further seeking extension of LTA operational time under the LTOAs dated 22.9.2016 executed between petitioner and Respondent No. 2, PGCIL on account of Change in Law as covered under Clause 5.7 of the Guidelines for Tariff Based Competitive Bidding Process for procurement of power from Grid Connected Solar PV Power Projects issued by Govt. of India on 3.8.2017 and as further amended on 14.6.2018 (Interlocutory application for interim reliefs) .
13.	342/MP/2019	PDPL	Petition invoking Regulation 1.5(iv) read with Regulation 5.2(u) and Regulation 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 for enforcement of must run status granted to solar power project and Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to stop issuing backing down instructions to the Petitioner.
14.	92/MP/2018 alongwith I.A.Nos.15/2018	SEPL	Petition seeking direction to Respondent No. 1 to pay a sum of Rs. 112.39 crore, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long Term Access granted to the Petitioner, due to delay in implementation of the transmission system falling in the scope of Respondent No. 1's obligations, alongwith interest on the same till the date of payment of the amount by Respondent No. 1 to the Petitioner (Interlocutory Application for referring the disputes to arbitration).
15.	246/MP/2018	BHPL	Petition for declaration and consequent direction for determination of transmission charges for the 220 kV D/C Bhilangana-III - Ghansali line in terms of the order dated 10.5.2018 passed by the Hon'ble Supreme Court in Civil Appeals No. 2368-70 of 2015.
16.	287/MP/2018	PSL	Petition under Regulation 16 of the Central Electricity Regulatory Commission (Power Market) Regulations 2010 as amended, for grant of registration to establish and operate a Power Exchange.

By order of the Commission
Sd/-
(T.D. Pant)
Dy. Chief (Legal)
20.1.2020